THE HIGH COURT OF MEGHALAYA AT SHILLONG

NOTIFICATION

Dated, Shillong, the 12th June, 2023

No.HCM.II/44/2016-Estt/41 In supersession of this Registry's Notification No.HCM/II/440/2013-Estt/3213 dated 03.12.2020 and in terms of Section 4 of "The Gender Sensitisation & Sexual Harassment of Women at the High Court of Meghalaya and District Courts (Prevention, Prohibition and Redressal) Regulations, 2019, the Hon'ble the Chief Justice, High Court of Meghalaya, is pleased to reconstitute the Internal Complaints Committee for the District Courts of Meghalaya comprising the following members:-

SI.No.	Name and Designation of Members	Position
1	District & Sessions Judge of the District	Chairperson
2	Senior most lady Judicial Officer in the District below the District Judge	Member Secretary
3	2(two) senior members of the Bar to be nominated by the District Judge of the concerned District Court, one of whom shall be a woman.	Members

N.B:- 1) In case where there is no female Judicial Officer posted in the District during a particular period, the senior most Judicial Officer after the District Judge in the District shall be nominated as the Member Secretary of the Internal Complaints Committee.

REGISTRAR GENERAL

Memo. No. HCM.II/44/2016-Estt/41-A

Copy to:-

- 1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- 2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- 3. The P.S to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- 4. All the District & Sessions Judge, Meghalaya, for information and necessary action.
- 5. The System Analyst, High Court of Meghalaya, for uploading the same in the Official Website of this High Court.
- 6. Office file.

REGISTRAR GENERAL

13/6/23